

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV – Special Bench

8. **CONT.A./14/2024 in C.P.(IB)/2176(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.04.2024**

NAME OF THE PARTIES: Punjab National Bank
Vs.
J- Marks Exim (India) Pvt. Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Agam H. Maloo, Ld. Counsel for the RP present. Adv. A. P. Steenson, for the Suspended Director present (VC).
2. Ld. Counsel for the suspended board of directors submits that the copy of the Contempt Application has not been received by him. Counsel for the Applicant/Successful Resolution Applicant is directed to serve copy of the Cont. Application to the suspended board of directors through their Counsel on e-mail, ID: apslawassociates@gmail.com.
3. List this matter on **11.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)